

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A. No. 904 of 1994

and M.A.1341/94

New Delhi this 13th May, 1994

CORAM:

Hon'ble Mr.J.P.Sharma, Member(J)
Hon'ble Mr.S.R.Adige, Member(A)

1. Shri K.P.Seth,
s/o Late Shri Satya Narayan,
PWI(C), Northern Railway,
Kanpur.

2. Shri R.S.Gangwar,
s/o Surinder Singh,
P.W.I, Northern Railway,
Allahabad.

3. Shri M.L.Agarwal,
s/o Shri Ram Murti Agarwal,
PWI, Northern Railway,
Kanpur.

4. Shri P.K.Srivastava,
s/o Shri C.D.Lal Srivastava,
PWI(Special), Northern Railway,
Allahabad.

.....Applicants.

By Advocate Shri B.S.Mainee,

Versus

1. Union of India through
The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divi.Rly. Manager,
Northern Railway,
Allahabad.

.....Respondents

None for the respondents.

ORDER

By Hon'ble Mr.S.R.Adige, Member(A)

This is an application filed by Shri K.P.Seth and others praying that the respondents be directed to implement the judgment dated 25.2.94 in O.A. No.989/89 K.P.Seth & others Vs.

Union of India & others', and issue a revised seniority list accordingly, and in the meanwhile not to finalise the selection of PWIs Grade I. M.A.No.1341/94 has been filed for permission to file a joint application.

2. Shri Maine, learned counsel for the applicant, was heard on the question of admission of the O.A. We notice that this original application is highly premature as the judgment whose implementation is sought, is itself dated 23.2.94 and four months' time from the date of its receipt was given for its implementation which expires on 24.6.94. Moreover, R.A.No.756/94 has been filed praying for review of the judgment, which is still to be disposed of.

3. Hence, this application is summarily dismissed at the admission stay itself.

Arifiga
(S.R.ADIGE)
MEMBER(A)

J.P.Sharma
(J.P.SHARMA)
MEMBER(J)

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